

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (T) No. 1130 of 2020

M/s Power Inframech Pvt. Ltd. through its Director Zubair Ahmed --- Petitioner
Versus

1. Union of India through its Secretary, Department of Finance, New Delhi
2. Principal Commissioner of Income Tax, Patna
3. Commissioner of Income Tax, Ranchi having its office at Jamshedpur
4. Deputy Commissioner of Income Tax, Circle-2, Jamshedpur
5. Assistant Commissioner of Income Tax, Circle-2(1), Jamshedpur --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioner: Mr. Manav Poddar, Advocate
For the UOI: Mr. Prabhat Kr. Sinha, Advocate
For the Income Tax Deptt: Mr. Rahul Lamba, Advocate

02/09.09.2020 Mr. Manav Poddar, learned counsel for the petitioner, seeks to withdraw this writ application as attachment order has been withdrawn by the Income Tax Department, for which a prayer has been made through I.A. No. 3851/2020.

2. Mr. Rahul Lamba for the Income Tax Department and Mr. Prabhat Kumar Sinha for the Union of India are present. They do not object to the prayer.

3. In view of the prayer, instant writ petition is dismissed as withdrawn. I.A. stands disposed of.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/